

**Raids on Premises of Doctors in Delhi
by Income-Tax Department**

1000. SHRI BALKRISHNA WASHNIK: Will the Minister of FINANCE be pleased to state:

(a) whether the Income Tax Department had raided the premises of some doctors in the capital during the month of December, 1981;

(b) if so, what are the details of the unaccounted money and other incriminating documents found; and

(c) the names of the persons and what action has been taken against them for tax evasion?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI SAWAISINGH SISODIA (a) to (c). The Income-tax authorities in Delhi had searched the premises of Dr. O.P. Bhargava, Dr V.N. Gupta, Dr. (Mrs.) Geeta Kumari, R.P. Gupta and Dr. (Mrs.) Geeta Gupta in December, 1981. During these searches *prima-facie* unaccounted assets of the value of approximately Rs. 9.00 lakhs and incriminating books of account and documents were seized. Scrutiny of seized material has been undertaken for taking appropriate action under the law.

ITDC to Set up Hotel in Tripura

1001. SHRI AJOY BISWAS: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) is there any proposal to set up hotel by ITDC in Tripura to attract more tourists to Tripura; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) and (b). ITDC has forwarded a proposal to set up a 30 room hotel at Agartala in the Joint Sector with the State Government. The Government of Tripura has, in turn, taken up the matter with the Planning Commission for approving their participation in the proposed hotel project and also for allocating the requisite funds in the State Plan for the year 1982-83. Subject to satisfactory feasibility reports and availability of resources and signing of agreements with the Government of Tripura, the project is likely to be taken up for implementation during the Sixth Plan (1980-85).

Cases filed by Employees against TFAI

1002. SHRI DAYA RAM SHAKYA: Will the Minister of COMMERCE be pleased to state:

(a) how many employees have filed cases against the Trade Fair Authority of India in courts; and

(b) the amount of expenditure on these cases by way of legal fee to counsel and the court fee in each case separately?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA): (a) Eight employees have filed cases in courts. The petition of one employee has since been dismissed by the High Court of Delhi.